

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 1773
TO BE ANSWERED ON THE 9th March 2026

**DYNAMIC PRICING ALGORITHMS BETWEEN JANUARY 2025 TO
JANUARY 2026**

1773. SHRI HARIS BEERAN

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Directorate General of Civil Aviation (DGCA), in purported compliance with National Civil Aviation Policy 2016's (NCAP 2016) Section 5.3 affordability mandate, actually commissioned independent technical audits of scheduled carriers' dynamic pricing algorithms between January 2025 to January 2026;

(b) if so, the agency, date and findings;

(c) if not, the exact statutory basis certifying consumer protection compliance without such scrutiny;

(d) the precise quantitative benchmarks defining affordability, including their last revision date; and

(e) whether for Financial Year 2024-25 and Financial Year 2025-26 monitoring report exists or the logical justification for this non-compliance?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (e)

In pursuant to National Civil Aviation Policy, 2016, the Government has launched UDAN (Ude Desh ka Aam Nagrik) scheme. Through the UDAN scheme, passengers are provided affordable and transparent airfare on Regional Connectivity Scheme (RCS) seats by prescribing a maximum permissible fare cap for the Viability Gap Funding (VGF) - supported seating capacity. This mechanism promotes viability and attractiveness of regional routes and enhances connectivity for the common citizen.
